

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.363 of 2020

IN THE MATTER OF:

NTCIL Real Estate Pvt. Ltd.

...Appellant

Versus

Kannan Tiruvengadam & Ors.

...Respondents

For Appellant: Ms. Aastha Vishwakarma, Advocate

For Respondents: None

With

Company Appeal (AT) (Ins) No.364 of 2020

IN THE MATTER OF:

NTCIL Infrastructure Pvt. Ltd.

...Appellant

Versus

Kannan Tiruvengadam & Ors.

...Respondents

For Appellant: Ms. Aastha Vishwakarma, Advocate

For Respondents: None

O R D E R

05.03.2020 The Appellants in these Appeals are directed to correct details of the Appeals as given in Para – 1 - A of the Appeals relating to reference to Order impugned, as the learned Counsel for the Appellants states that the Appeals are actually against the Order of the Adjudicating Authority (National Company Law Tribunal, Kolkata Bench) accepting the Resolution Plan.

Considering the date of the Impugned Order and the date of presentation of the Appeals, the Appellants may file I.A. explaining delay and state how the Appeals are within limitation. The compliances may be made within a week.

List these Appeals as 'fresh case' on 14th April, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md